

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1511/97

Date of Order: 12.11.97

BETWEEN :

D.Vijay Kumar

.. Applicant.

AND

1. Union of India, rep. by  
the Secretary, Ministry of Home  
Affairs, North Block,  
New Delhi.

2. Govt. of A.P., Rep. by the  
Chief Secretary,  
A.P.Secretariat Building,  
Hyderabad.

3. The Secretary,  
Dept. of Personnel, Union of India,  
North Block, New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Prabhakara Reddy

Counsel for the Respondents

.. Mr.N.R.Devraj for R-1

.. Mr.P.Naveen Rao for R-2

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CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

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Heard Mr.K.Prabhakara Reddy, learned counsel for the  
applicant, Mr.N.R.Devraj, for R-1 and Mr.Phani Raj for Mr.P.  
Naveen Rao, for R-2.

2. The applicant is aggrieved by what he regards as a wrong year  
of his allotment to IPS and is desirous of having the same antedated  
suitably. It is stated that the applicant has submitted two

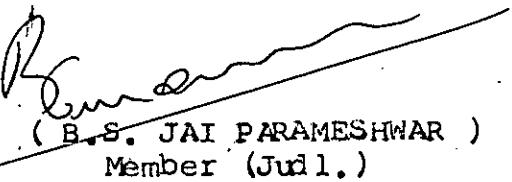
*Q/H* *for*

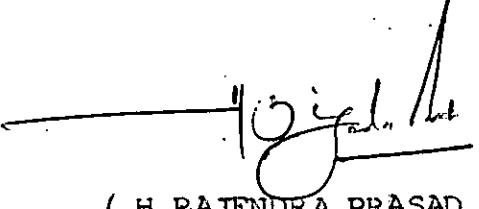
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representations successively on 11.10.97 and 22.10.97. These representations have admittedly been submitted very recently, and hardly any time has elapsed since then. It would certainly require adequate and reasonable time for the respondents to examine his claims before a suitable decision is arrived at and communicated to him. The applicant, however, submits also that he is to superannuate shortly, i.e. within less than a year from now. Considering this undisputed fact, it would fair and adequate to direct R-1 to have the two representations examined expeditiously with a view to taking a suitable decision and conveying the same to the applicant within two months from the date of receipt of a copy of this order.

3. Thus the OA is disposed of at the admission stage.

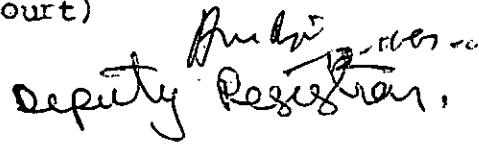
No costs.

  
( B. S. JAI PARAMESHWAR )  
Member (Judl.)  
12.11.97

  
( H. RAJENDRA PRASAD )  
Member (Admn.)

Dated : 12th November, 1997

(Dictated in Open Court)

  
Deputy Registrar

sd

O.A.1511/97.

To

1. The Secretary, Ministry of Home Affairs,  
Union of India, North Block, New Delhi.
2. The ~~s~~ Chief Secretary, Govt. of A.P.  
A.P. Secretariat Building, Hyderabad.
3. The Secretary, Dept. of Personnel,  
Union of India, North Block, New Delhi.
4. One copy to Mr. K. Prabhakar Reddy, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
7. One copy to HHRP. M. (A) CAT. Hyd.
8. One copy to D.R. (A) CAT. Hyd.
9. One spare copy.

pvm.

18/11/97

C.C. - today

13/11/97 I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)  
The Hon'ble Mr. B. S. Jaiparameswar M(W)

DATED: - 12/11/97

ORDER/JUDGMENT.

M.A., / RA., / C-A. No. .

in

O.A. No. 1511/97

T.A. No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

1/10/97  
6/11/97  
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